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IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR

BEFORE
HON'BLE SHRI JUSTICE VISHAL DHAGAT

ON THE 23rd OF JUNE, 2022

WRIT PETITION No. 5501 of 2022

Between:-

ANAND KALI SHARMA W/O LATE ANAJANI
KUMAR SHARMA, AGED ABOUT 68 YEARS,
OCCUPATION: HOUSE WIFE, VILLAGE
ITARANTOLA, POST SONBARSA, DISTRICT
REWA (MADHYA PRADESH)

.....PETITIONER

(BY SHRI ANIRUDDH KUMAR MISHRA, ADVOCATE)

AND

1. UNION OF INDIA THROUGH PRINCIPAL
SECRETARY, MINISTRY OF COAL, SHASTRY
BHAVAN, DR. RAJENDRA PRASAD MARG, NEW
DELHI (DELHI)
2. REGIONAL MANAGING DIRECTOR SOUTH
EASTERN COAL FIELD LTD. JAMUNA KOTMA
KSEHTRA JAMUNA ANUP PUR DISTRICT
ANUPPUR (MADHYA PRADESH)
3. DEPUTY REGIONAL MANAGER SOUTH
EASTERN COAL FIELD LTD. KOTMA GIVINDA
GOVINDA DISTRICT ANUPPUR (MADHYA
PRADESH)

.....RESPONDENTS

(BY SHRI GREESHM JAIN, ADVOCATE FOR RESPONDENT NO.2)

.....
*This petition has come up for hearing on this day, the court passed the
following:*

ORDER

Petitioner has filed this petition under Article 226 of the Constitution of India making a prayer that respondents be directed to decide his representation in respect of terminal dues of son of petitioner.

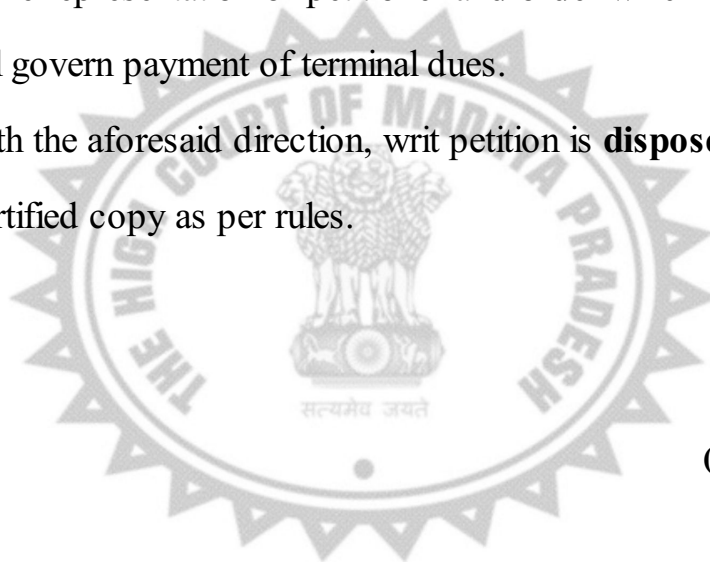
Counsel appearing for petitioner submitted that petitioner is mother and she is entitle to get the terminal dues. Counsel appearing for petitioner submitted that litigation between petitioner and daughter-in-law for terminal benefits is pending before Civil Court. Order of Civil Court will govern the payment of terminal dues to the person who will succeed in succession case.

Heard the counsel for the parties.

Since succession case is pending between daughter-in-law of petitioner and petitioner regarding terminal dues, therefore, no direction can be given for deciding the representation of petitioner and order which will be passed by Civil Court will govern payment of terminal dues.

With the aforesaid direction, writ petition is **disposed off**.

Certified copy as per rules.



(VISHAL DHAGAT)
JUDGE

sp/-